

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

M.A.No.2366/2000 in
O.A.No.2092/98

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Shri Govindan S. Tampi, Member(A)

New Delhi, this the 27th day of September, 2000

1. Nakul Sain
s/o Late Shri Charan Dass
7/125, Subhash Nagar
New Delhi - 110 027.
2. Roshan Lal
s/o Shri Sobha Ram
169, Indra Vihar
Delhi - 110 009.
3. A.K.Mahajan
s/o Shri R.L.Mahajan
WZ-164-G Block, Hari Nagar
New Delhi - 110 058.

(By Shri A.K.Mahajan, Applicant No.3 in person
with Shri Nakul Sain, Applicant No.1)
Vs.

1. Union of India through
Secretary
Ministry of Health and Family Welfare
Department of Health
Nirman Bhawan
New Delhi - 110 011.
2. Secretary
Department of Personnel & Training
New Delhi. Respondents
(By Shri P.H.Ramchandani, Advocate)

O R D E R (Oral)

By Justice V. Rajagopala Reddy:

The applicants have filed MA No.2366/2000 for withdrawal of the OA on the ground that they are ~~entitled~~ liable to be covered by the Assured Career Promotion (ACP) Scheme. The counsel for the applicant is absent. Even on the last occasion also when the case came up for hearing the counsel for the applicant was not present. However, today Shri Nakul Sain, Applicant No.1 and Shri A.K.Mahajan, Applicant No.3 ~~etc~~ appeared in person.

2. In the above circumstances, the MA for withdrawal of the OA is allowed and the OA is accordingly dismissed as withdrawn. It is however open to the applicants to file a fresh OA if they are aggrieved by the action of the respondents. No costs.

(GOVINDAN S. TAMPI)
MEMBER(A)

Om Rajagopal Reddy
(V.RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

26

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